

[Shri Ram Niwas Mirdha]

India dated the 25th July, 1970. [Placed in Library. See No. LT—3881/70].

- (ii) A copy of the Union Public Service Commission (Exemption from Consultation) Second Amendment Regulations, 1970 (Hindi and English versions) published in Notification No. G. S. R. 87 in Gazette of India dated the 6th June, 1970, under clause (5) of article 320 of the Constitution, together with an explanatory note. [Placed in Library. See No. LT—3 82/70].

High Court Judges Travelling Allowance (Amendment) Rules

SHRI RAM NIWAS MIRDHA : On behalf of Shri K. C. PANT I beg to lay on the Table a copy of the High Court Judges Travelling Allowance (Amendment) Rules, 1970 (Hindi and English versions) published in Notification No. G. S. R. 784 in Gazette of India dated the 16th May, 1970, under sub-section (3) of section 24 of the High Court Judges (Conditions of Service) Act, 1954. [Placed in Library. See No. LT—3883/70].

Indian Museum Rules

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND YOUTH SERVICE (SHRI A. K. KISKU) : I beg to lay on the Table a copy of the Indian Museum Rules, 1970 (Hindi and English versions) published in Notification No. G. S. R. 622 in Gazette of India dated the 18th April, 1970, under sub-section (3) of section 15A of the Indian Museum Act, 1910. [Placed in Library. See No. LT—3884/70].

Annual Accounts etc., 1968-69 of Commissioners for the Port of Calcutta

THE DEPUTY MINISTER IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH) : I beg to lay on the Table a copy of the Annual Accounts of the Commissioners for the Port of Calcutta for the year 1968-69 and the

Audit Report thereon. [Placed in Library. See No. LT—3885/70].

14.55 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following messages received from the Secretary of Rajya Sabha :—

- (i) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Delhi University (Amendment) Bill, 1970 which has been passed by the Rajya Sabha at its sitting held on the 4th August, 1970."
- (ii) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Supreme Court (Enhancement of Valuation for Civil Appellate Jurisdiction) Bill, 1970, which has been passed by the Rajya Sabha at its sitting held on the 3rd August, 1970."

BILLS AS PASSED BY RAJYA SABHA

SECRETARY : Sir, I place on the Table of the House the following Bills, as passed by Rajya Sabha :—

- (1) The Delhi University (Amendment) Bill, 1970.
- (2) The Supreme Court (Enhancement of Valuation for Civil Appellate Jurisdiction) Bill, 1970.

COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

Seventh Report

SHRI BASUMATARI (Kokrajhar) : I beg to present the Seventh Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes regarding action taken by

Government on the recommendations contained in their Second Report on the Ministry of Finance (Bureau of Public Enterprises) and Ministry of Home Affairs-Reservations for Scheduled Castes and Scheduled Tribes in Public Undertakings.

14.56 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND TRANSPORT AND SHIPPING (SHRI RAGHU RAMAIAH) : With your permission, Sir, I rise to announce that Government Business in this House during the week commencing Monday the 16th August, 1970, will consist of :—

- (1) Consideration of any part discussed item of Government Business carried over from today's Order Paper.
- (2) Further discussion on the Motions regarding Elayaperumal Committee Report on Untouchability, Economic and Educational Development of Scheduled Castes and the 16th, 17th and 18th Reports of the Commissioner for Scheduled Castes and Scheduled Tribes for the years 1966-67, 1967-68 and 1968-69.
- (3) Further consideration of the Motion by Shri Prakash Vir Shastri regarding subversive and violent activities in the country.
- (4) Consideration of the Resolution seeking disapproval of the Delhi University (Amendment) Ordinance, 1970 and consideration and passing of the Delhi University (Amendment) Bill, 1970, as passed by Rajya Sabha.
- (5) Consideration and passing of :—
 - The Telegraph Wires (Unlawful Possession) Amendment Bill, 1968, as passed by Rajya Sabha.
 - The Architects Bill, 1970, as passed by Rajya Sabha.
 - The Patents Bill, 1967, as reported by the Joint Committee.

- (6) Further discussion (under Rule 193) on the large scale migration of Hindu Minorities from East Pakistan and the steps taken by the Government to check it at 5.30 P. M. on Tuesday, the 11th August, 1970.
- (7) Discussion (under Rule 193) on the devastation caused by the recent floods in Assam and the measures taken by the Government to meet the situation to be raised by Shri Hem Barua and others at 5 p. m. on Thursday the 13th August, 1970.

SHRI NAMBIAR (Tiruchirappalli) : I had raised the question of interim relief last week itself. There must be a discussion on the need to grant interim relief to Central Government employees.

MR. DEPUTY-SPEAKER : I have a letter from Shri S. M. Banerjee. I shall call others also. I shall give permission to others also, but Shri S. M. Banerjee has written to me. So, I shall call him first.

SHRI S. M. BANERJEE (Kanpur) : I am happy that the Reports of the Commissioner for Scheduled Castes and Scheduled Tribes as also the Elayaperumal Committee's report are being discussed. But I would like to mention two or three small points.

Repeated requests have been made in this House by all sections of this House, by many Members belonging to various political parties that Government should come out with a statement regarding interim relief to Central Government employees. The prices have gone up and that has been agreed to by the hon. Minister Shri Y. B. Chavan also when he was replying to the calling-attention notice given notice of by some hon. Members. At that time, this question was raised by many Members of this House, that he should mention something about interim relief also. But he said that it was not relevant at that time. Many of us have tabled calling-attention-notices on the subject, and we want that Government should announce interim relief or ask the Commission to submit a report on interim relief, because the Central Government employees as a whole have taken the decision to load